

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) No. 18 of 2021

In the matter of:

Axis Trustee Services Ltd. & Ors.

....Appellants

Vs.

Srei Equipment Finance Ltd.

....Respondent

Present

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Abhishek Swaroop, Advocates

For Respondent: Mr. Joy Saha, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Dipen Chaterjee, Mr. Rusha Mitra, Mr. Saptarshi Mandal, Advocates.

**ORDER
(Virtual Mode)**

23.03.2021: Learned Senior Counsel for the Respondent submits that they have filed Reply Affidavit through e-filing and Instructing Counsel undertakes to file in physical form during the course of the day.

Learned Senior Counsel for the Appellant has opposed the prayer and submits that the Respondent has not complied the earlier orders dated 19.02.2021 and 03.03.2021, therefore, right to filing Reply Affidavit may be closed.

Considered the submissions, it is made clear that in case the Respondent failed to file Reply Affidavit during the course of day subsequent by it shall not be taken on record.

Let the matter be fixed 'For Admission (After Notice)' on **26th March, 2021**
at top of the list.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

SC/RR